

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/016/10/2016

Date of order: 10.11.2016

LIBRARY

Present: Hon'ble Justice Mr. Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PRANAB GHOSH

VS.

UNION OF INDIA & ORS. (Posts)

For the Applicant : Mr. R. Roychowdhury, Counsel
Mr. N. Roy, Counsel

For the Respondents : Mr. S. Banerjee, Counsel

O R D E R (Oral)

Per Mr. Vishnu Chandra Gupta, Judicial Member:

Heard Ld. Counsel for the applicant and Ld. Counsel for the respondents.

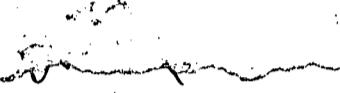
2. Earlier an Original Application No. 1186 of 2016 was filed but the same was dismissed according to the applicant on the ground that it was premature. The copy of that order has not been placed on record of this case. It is an admitted case that the applicant has been transferred by order dated 28.9.2016. He has already been relieved and joined the transferred place of posting. He wants that he should be granted the benefit in the light of the DOPT's Office Memorandum dated 31.3.2014 which according to the applicant is applicable to postal department also.

3. Hence, this petition is finally disposed of with a direction to the applicant that if he so desires may move an appropriate application before the competent authority ventilating his grievance within two weeks from today. In case any such application is moved the same shall be disposed of



by competent authority within a further period of 4 weeks by a speaking and reasoned order under communication to the applicant from the date of production of certified copy of this order.

- With the aforesaid directions, the O.A. is finally disposed of. No costs.


(Jaya Das Gupta)
MEMBER(A)


(Vishnu Chandra Gupta)
MEMBER(J)

SP